

**Central Administrative Tribunal  
Principal Bench**

**CP No.289/2016  
In  
OA No.315/2015**

New Delhi, this the 3<sup>rd</sup> day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ram Chander,  
S/o Shri (Late) Raja Ram,  
R/o -RZ 564/313, Geetanjali Park,  
West Sagarpur,  
New Delhi-46.

...applicant

(By Advocate : Shri Vikash Kumar Verma for Shri Dushyant Sisodiya )

**Versus**

1. Union of India,  
Through its Secretary,  
Ministry of Defence,  
Nirman Bhawan,  
New Delhi.
2. The Commandant Brig R.S. Rawat,  
Central Vehicle Depot,  
Delhi Cantt.,  
New Delhi-110010.

...respondents

(By Advocate : Shri A. K. Singh )

**ORDER (ORAL)**

**Mr. Justice Permod Kohli, Chairman :-**

This contempt has been filed for alleged non implementation of the order dated 03.09.2015 passed by this Tribunal in OA

No.315/2015. While disposing of the OA, following orders were passed :-

“11. Nevertheless, once they have already made promotion in terms of existing rules and have promoted the applicant to the post of MCM, in all fairness, after amendment of the recruitment rules, they can hold fresh process for promotion against all the vacancies becoming available after 14.10.2010 including the one against which the applicant has been promoted. They should consider the applicant also for such promotion if he is eligible in terms of the amended rules. Till such process is completed, the present promotion of the applicant made w.e.f 29.06.2012 may be treated provisional with all consequential benefits. No costs.”

2. The respondents have filed compliance affidavit accompanying with the order dated 17.11.2016, whereby the applicant has been granted promotion to the post of MCM with all consequential benefits w.e.f. 29.06.2012, till the finalisation of the Recruitment Rules. This order was followed by another order dated 03.02.2017, whereby the pay of the applicant has been re-fixed on the promotional post of MCM w.e.f. 29.06.2012 in the Grade Pay of Rs.4200. Not only this, another communication has been issued to the Commandant CVD, Delhi Cantt on 31.03.2017, for payment of the arrears of pay amounting to Rs.99,239/-.

3. In this view of the matter, the direction of this Tribunal stands complied with. Nothing survives. The CP is rendered infructuous. Proceedings dropped.

( K.N. Shrivastava )  
Member (A)

( Justice Permod Kohli )  
Chairman

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